

(c) how many telephone exchanges are likely to be opened under the proposed task; and

(d) to what extent the services of the electronic telephone exchanges will be better for the subscribers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) All States.

(c) The Sixth Five Year plan envisages provision of 3500 new telephone exchanges. Most of these will be in rural and semi-urban areas. To start with conventional small auto exchanges of strowger type are provided. Plans are in hand for providing about 100 new small electronic exchanges of 10 lines capacity, also to provide about 60 exchanges to be imported in the range 200/400/600 lines to convert existing manual exchanges at Distt. headquarters. Development of integrated telecom. network is planned to be taken up in eighteen districts in the VI plan which will be extended to more districts progressively in the future Five Year Plans.

(d) Generally, electronic telephone exchanges are expected to be more reliable due to absence of moving parts.

#### Division of Subsidiaries of Coal India Ltd.

354. SHRI KRISHNA CHANDRA HALDER: Will the Minister of ENERGY be pleased to state:

(a) whether Government have decided to divide the four coal producing subsidiaries of Coal India Ltd. into ten division; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b). It has been decided by the Government to sub-divide the four coal producing subsidiaries of Coal India Limited, namely, Bharat Coking Coal Ltd., Eastern Coalfields Ltd., Central Coalfields Ltd. and Western Coalfields Ltd. into 2, 2, 3 and 2

Divisions respectively. Coal mines in Assam will be under a separate Division under the direct control of Coal India Ltd. Each Division will be headed by a Director.

#### Rehabilitation of Refugees at Umerkote in Dandakaranya

355. SHRI KRISHNA CHANDRA HALDER: Will the Minister of LABOUR AND REHABILITATION be pleased to state the reasons why even after 23 years of the settlement of the refugees at Umerkote, the Dandakaranya Development of the refugees failed to complete the rehabilitation scheme at Umerkote (Orissa) and now the Rehabilitation Department is going to be handed over to the respective States even before the completion of the resettlement schemes by the Central Government?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI GIRDHARI GOMANGO): As the work relating to settlement of displaced persons in Umerkote Zone of Dandakaranya Project in Orissa is, more or less, complete, Government have decided to normalise the administration in Umerkote Zone and transfer the assets and institutions created by the Dandakaranya Development Authority in this Zone to the Government of Orissa free of cost. Government have also agreed to bear the expenditure on making up the deficiencies in these assets and institutions and for the maintenance of such assets till such period as may be agreed to.

#### Special Courts for Civil Rights, Dowry Cases and unauthorised Occupation of Government land

356. SHRI JAGDISH TYTLER: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are considering the setting up of special courts to try cases under civil rights, dowry cases, unauthorised occupation of Government lands, and such other types of cases in the Union Territory of Delhi;